

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

CP No.30/2000 in  
OA No.738/99.

3/5/2001

TRIBUNAL'S ORDER:

In OA No.738/99, this Tribunal had directed on 10/3/2000 that the applicant is entitled to backwages from 16/8/1998 till the date of actual reinstatement.

Respondent Nos.2 and 4 should comply with the order regarding reinstatement forthwith and regarding arrears from 16/8/1998 till the date of actual reinstatement within a period of two months from the date of receipt of copy of this order.

The applicant should go and report for duty before Respondent No.2 with a copy of this order who in turn shall give a posting to the applicant in the light of the observations in the matter. The applicant after waiting for sometime filed CP-30/2000 as the respondents have not complied with the same. Now the Respondent Nos.2 and 4 have filed their reply stating that they have complied and have reinstated the applicant and have also paid the backwages amounting to Rs.41,000/- upto 30/4/2001. Also Respondent Nos.1 and 3 have paid an amount of Rs.82,000/- towards the backwages. Thus both the directions regarding reinstatement of the applicant and the backwages have been complied with.

However, the learned counsel for the applicant submits that though the applicant has received the cheques, no details regarding the breakup of pay fixation has been done. *the amount have been given nor has* *been done.* *4*

2. In our view, the Tribunal had only directed to reinstate the applicant and <sup>to</sup> pay the backwages which has been complied with. Therefore the CP-30/2000 does not survive and the same is discharged. If the applicant still has any grievance, he is free to take recourse to law as per rules.

Shanta Shastray  
(SHANTA SHASTRY)  
MEMBER (A)

  
③ (ASHOK C. AGARWAL)  
CHAIRMAN

abp.

dd 31/5/01  
order/Judgement despatched  
to Applicant/Respondent (s)  
on 31/5/01

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